

4

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.1037/1995

New Delhi, this 11th day of October, 1995.

Hon'ble Shri B.K.Singh, Member(A)

1. National Federation of Blinds  
through Shri S.K. Rungta, Gen. Secretary
2. Shri Vichitra Vijay  
s/o late Shri Sultan Singh  
both r/o 2322, Laxmi Narain Street  
Paharganj, New Delhi .. Applicants

By Advocate Shri Anil Tanwar & R.S.Mahindra -  
(not present)

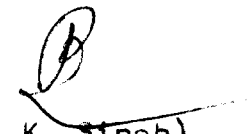
Vs.

Union of India, through

1. Secretary  
Deptt. of Personnel & Training  
North Block, New Delhi
2. The Chairman  
UPSC, Dholpur House, Shahjahan Road  
New Delhi .. Respondents

ORDER (oral)

The order sheets indicate that during the last three sittings of the Court, none of the parties were present to press the OA or to file counter reply. The main issue relates to relaxation, which is a policy decision and directly falls within the ~~domain~~<sup>domain</sup> of the executive. No direction can be given to the respondents in respect of this matter. ~~However~~<sup>However</sup> without entering into the merits of the case, the OA is dismissed in default. No costs.

  
(B.K. Singh)  
Member (A)  
11.10.95

/tvq/